

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3518/2006

(From the judgement and order dated 16/05/2006 in CRLR No. 305/2005 of The HIGH COURT OF

M.P AT INDORE)

KAILASH CHANDRA

Petitioner(s)

VERSUS

STATE OF M.P

Respondent(s)

(With appln(s) for stay and office report)

Date: 09/10/0006 This Petition was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE ALTAMAS KABIR

For Petitioner(s)

Mr. Sushil Kr. Jain, Adv.

Mr. Puneet Jain, Adv.

Mr. Sarad Singhania, Adv.

Ms. Pratibha Jain,Adv.

For Respondent(s)

Mr. C.D. Singh,Adv.

UPON hearing counsel the Court made the following

O R D E R

Four weeks' time is granted to file counter affidavit. Rejoinder, if any, be

filed within two weeks thereafter.

(A.D. Sharma)

Court Master

(Phoolan Wati Ar

Court Master

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